

THE UNION DUTIES OF EXCISE (DISTRIBUTION)

AMENDMENT ACT, 1974

No. 23 OF 1974

[31st May, 1974.]

An Act further to amend the Union Duties of Excise (Distribution) Act, 1962.

Be it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Union Duties of Excise (Distribution) Amendment Act, 1974.

Short title.

3 of 1962.

2. In the long title of the Union Duties of Excise (Distribution) Act, 1962 (hereinafter referred to as the principal Act), for the words, figures and letters "dated the 31st day of July, 1969", the words, figures and letters "dated the 28th day of October, 1973" shall be substituted.

Amendment of long title.

3. In section 2 of the principal Act, for the words and figures "financial years 1972-73 and 1973-74, twenty per cent. of the special duties of excise levied and collected under the Finance Acts of the respective years", the words and figures "financial years 1976-77, 1977-78 and 1978-79, twenty per cent. of the auxiliary duties of excise levied and collected under the Finance Acts of the respective years" shall be substituted.

Amendment of section 2.

4. For section 3 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 3.

"3. During each financial year commencing on and after the 1st day of April, 1974, there shall be paid out of the Consolidated Fund

Distribution of

a part of
Union
duties of
excise
among the
States.

of India to each of the States specified in column 1 of the Table below such percentage of the distributable Union duties of excise as is set out against it in column 2:—

TABLE

State	Percentage
1	2
Andhra Pradesh	8·16
Assam	2·71
Bihar	11·47
Gujarat	4·57
Haryana	1·53
Himachal Pradesh	0·63
Jammu & Kashmir	0·90
Karnataka	5·45
Kerala	3·86
Madhya Pradesh	8·51
Maharashtra	8·58
Manipur	0·21
Meghalaya	0·19
Nagaland	0·11
Orissa	4·06
Punjab	1·87
Rajasthan	5·00
Tamil Nadu	7·43
Tripura	0·30
Uttar Pradesh	17·03
West Bengal	7·79

Amend-
ment of
section 5.

5. In sub-section (2) of section 5 of the principal Act, for the words "or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions afore-said" shall be substituted.